

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 732 of 2020

IN THE MATTER OF:

Trivendra Singh

...Appellant

Versus

Bank of India & Anr.

....Respondents

Present: -

For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Mr. Mansumyer Singh and Mr. Harmish, Advocates.

For Respondent: Mr. Anurag Kumar Singh and Mr Ashish Rans, Advocates for BOI

ORDER
(Through Virtual Mode)

21.09.2020 Service is completed. Respondents to file their Reply Affidavits within two weeks. Rejoinder, if any, may be filed within one week thereof.

Learned counsel for the parties may also file their written submissions, not exceeding three pages within the aforesaid period.

List the Appeal 'For Admission (After Notice)' on **3rd November, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

R N/gc.